

CS No. 608641/2016

KRF Limited vs Centwin Hoisery

**27.05.2020**

**Present :**

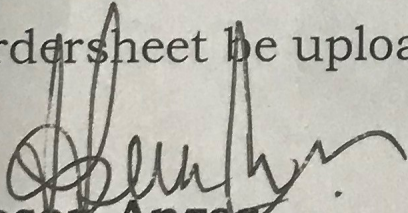
None for the parties.

Case is at the stage of order. Hence, Ahlamad is directed to inform the counsel for plaintiff, telephonically/WhatsApp message/text message/email from information available in judicial that final judgment/order shall be passed through CISCO WEBEX or any other web application as approved by Hon'ble High Court of Delhi.

Ahlamad to take necessary action in terms of order.

To come for order/judgment on 29.05.2020 at 2.00pm.

Ordersheet be uploaded in website



**Hasan Anzar**  
**Additional District Judge,**  
**West District.**

**27.05.2020**